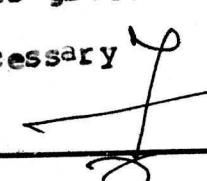


NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

15. ORDER DATED 30-04-2002.

Applicant, a Gangman/Trackman of Gang No.8 (the then headquarters at Amarda Road), ^{having} ~~has been~~ transferred to Gang No.11 (stationed at Nuagaon-Mayurbhanj Road) on 30th August, 2000 approached this Tribunal in this Original Application. His interim prayer for stay of the transfer order was not allowed. However, he was allowed to retain his quarters at Amarda Road which is only ten KMs away from Nuagaon-Mayurbhanja Road. In the meantime, the applicant has spent almost two years in Gang No.11 having headquarters at Nuagaon-Mayurbhanja Road. In this OA, the applicant has raised certain genuine difficulties at his home ^{front} ~~town~~ and, therefore, has prayed for his retention in Gang No.8 at Amarda Road. Since he has already worked for almost two years at Nuagaon-Mayurbhanja Road, the authorities ought to re-consider his case and explore the possibility of placing the applicant in Gang No.8/now stationed ^{him} ~~at~~ Amarda Road. Transfer being an incident of service, no further relief (than what has been granted herein above) can be granted to the Applicant. However, it is for his authorities to give him necessary relief in the facts and circumstances. However, notwithstanding the disposal of this case today, the applicant shall continue to retain the quarters at Amarda Road until due consideration is given by his authorities for giving him necessary



OR. NO. 14 May Seven

- I. Residence not valid
- II. Adm't to 30.4.02
- III. Govt. Adm'ment

23.4.02

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

8
relief.

With the aforesaid observations
and directions the CA is disposed of. No costs.

Learned Mr. Dash, learned counsel
for the Applicant and Mr. D. N. Mishra, learned
Standing Counsel for the Railways are present
and heard.

Manoranjjan Mohanty
30/04/2002
(MANORANJAN MOHANTY)
MEMBER (JUDICIAL)

Copies of order
may be served to
the Counsel for
both sides.

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18/5/02
Fayal
S/15-5-02
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